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**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

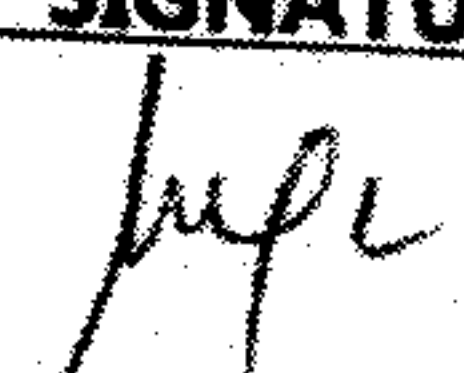
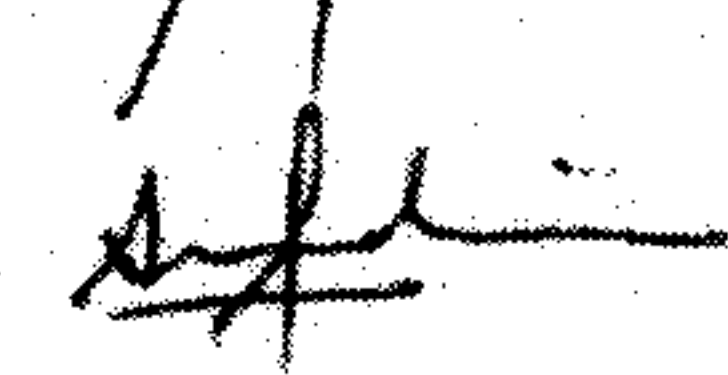
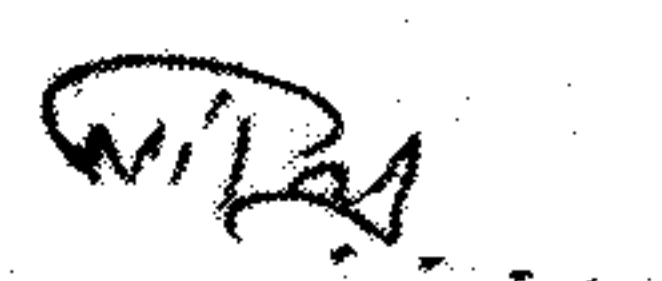
IA 327/2017 in C.P. (LB) No. 53/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017**

Name of the Company: **ABG shipyard Ltd.**
(Through IRP Sundaresh Bhat)
V/s.
ICICI Bank Ltd. & Ors.

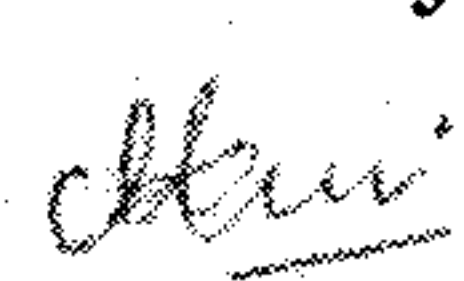
Section of the Companies Act: **Section 96(1) of the Insolvency and Bankruptcy
Code**

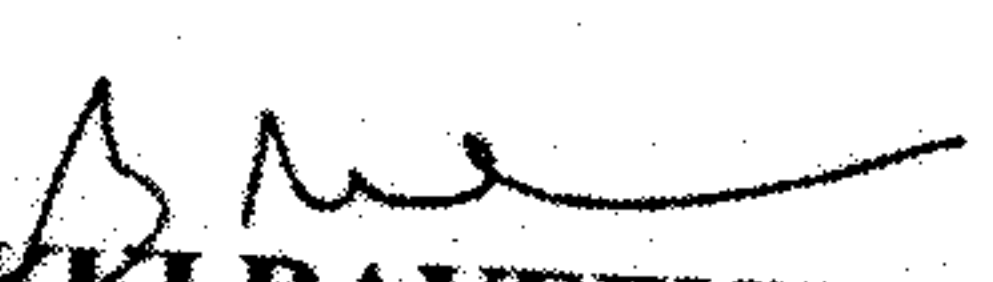
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MAULIK NANAVATI WITH	ADVOCATE	APPLICANT	
2.	SUNANDINI SINGH FOR NANAVATI & CO.	ADVOCATE	APPLICANT	
3.	VIPAL B. SOLANKI	COMPANY PROSECUTOR	ROC, GUJARAT	

ORDER

Learned Advocate Mr. Maulik Nanavati with Learned Advocate Mr. Sunandini Nanavati & Co. present for Applicant. Learned Advocate Ms. Vipal Solank present for Respondent (ROC) in IA 327/2017.

At request of company prosecutor that appeared on behalf of ROC, list the matter on 08.11.2017 for objection of ROC, if any and for hearing.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 3rd day of November, 2017.